

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-254-2020**

Sociedade Patriotica Dos Baldios  
Das Novas Conquistas

**... Petitioner**

*Versus*

State of Goa & Ors.

**... Respondents**

Mr. Agnelo F. Diniz, Senior Advocate with Mr. Ryan Da Piedade Menezes, Ms. Gina Almeida and Mr. Nigel Fernandes, Advocates for the Petitioner.

Mr. Pravin Faldessai, Additional Government Advocate for Respondents No.1 to 4.

Mr. Ashwin D. Bhobe, Advocate for the Respondent No. 5 and 6.

**Coram : M. S. SONAK &**  
**M. S. JAWALKAR, JJ**

**Date: 21<sup>st</sup> October, 2020**

**P.C.**

Heard Mr. A. F. Diniz, the learned Senior Advocate alongwith Mr. Ryan Da Piedade Menezes, Ms. Gina Almeida and Mr. Nigel Fernandes, the learned Counsel for the petitioners, Mr. Pravin Faldessai, the learned Additional Government Advocate for the respondents No.1 to 4 and Mr. Ashwin D. Bhobe, the learned Counsel for the respondents No. 5 and 6.

2. Mr. Faldessai seeks extension by one week to file affidavit. Such extension is granted. The copy of the affidavit to be served upon the learned Counsel for the parties in advance.

3. At the request of Mr. Bhobe, we also grant respondent No.5 and 6, two weeks' time to file their response. The copies of the replies to be served in advance on the learned Counsel for the parties.

4. In case the petitioners wish to file any rejoinder, they are also granted liberty to do so on or before the next date by service of advance copies upon the learned Counsel for the respondents.

5. At the request of Mr. Diniz, we grant leave to amend the petition and correct the typographical errors in the grounds No.10 and 11 to this petition. Mr. Diniz states that he will right now inform the corrections to the learned Counsel for the respondents so that, no further time is sought to file reply on this ground.

6. We now place this matter for further consideration, including, on the issue of interim reliefs, on 01.12.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***